

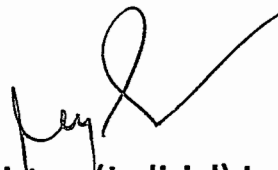
HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Joint Registrar (Judicial)/Secretary, Lawyers Chamber Committee, Jammu)

NOTICE

No.: 254/ST-C/HCWJ/2025 Dated: 26-03-25

As desired, It is hereby notified for the information of all the Allottees of Lawyers' Chamber, District Court Complex, Jammu, to deposit the outstanding dues up to ending February-2025 on account of Rent/License fee of Chambers allotted to them with the Nazir of this Registry within 20 days from the issuance of this notification, positively, failing which legal action in terms of Rule 12(f) of "The Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License fee) Rules, 2024", will be initiated against them.

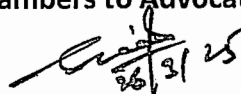


Joint Registrar (Judicial) Jammu

Secretary to,

Committee for allotment of Chambers to Advocate

No.: 255-56/ST-C/HCWJ/2025 Dated:-26-03-25



Copy to the:-

1. President, J&K High Court Bar Association, Jammu, for information.
2. I/C NIC, High Court Wing, Jammu for uploading the same on the High Court Website.



Joint Registrar (Judicial) Jammu

